

(2025) 06 KAR CK 0238

In the Karnataka High Court, Principal Bench

Case No : House Rent Revision Petition No. 1 Of 2025

S.D. Prasad

APPELLANT

Vs

Sarojamma

RESPONDENT

Date of Decision : 27-06-2025

Acts Referred:

Citation : (2025) 06 KAR CK 0238

Hon'ble Judges : C M Joshi, J

Bench : Single Bench

Advocate : M.T. Jaganmohan, K.R. Parashuram

Final Decision : Disposed Of

Judgement

H.P. Sandesh, J

1. The learned counsel for the petitioner has filed a memo seeking permission of this Court to withdraw the petition with liberty to file an appropriate petition.
2. The petition which the petitioner has filed is the appropriate petition and hence the question of giving liberty to file appropriate petition does not arise as sought in the memo, since HRRP is maintainable. Hence, the liberty is rejected. However, the petitioner is permitted to withdraw the petition.
3. The petition is dismissed as withdrawn.